

WORKING JOURNALISTS CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS (AMENDMENT) BILL*

(Amendment of section 2.)

SHRI S. KUNDU (Balasore) : I beg to move for leave to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955."

The motion was adopted.

SHRI S. KUNDU : I introduce the Bill.

INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT BILL*

(Amendment of Section 11)

SHRI S. KUNDU (Balasore) : I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

SHRI S. KUNDU : I introduce the Bill.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL*

(Amendment of Sections 2, 3, etc.)

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : मैं प्रस्ताव करता हूँ कि कि बाल विवाह अवरोध

अधिनियम, 1969, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929."

The motion was adopted.

श्री श्रीम प्रकाश त्यागी : मैं विधेयक को पेश करता हूँ।

STATE BANK OF INDIA (AMENDMENT) BILL*

(Amendment of Sections 17, 19, etc.)

श्री मधु लिमये : मैं प्रस्ताव करता हूँ कि स्टेट बैंक ऑफ इंडिया अधिनियम, 1955, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ।

COMPANIES (AMENDMENT) BILL*

(Amendment of Sections 252 and insertion of new Section 255 A.)

श्री मधु लिमये (मुंगेर) : मैं प्रस्ताव करता हूँ कि कम्पनी अधिनियम, 1956, में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.